

IN THE INCOME TAX APPELLATE TRIBUNAL

DELHI BENCH 'H' : NEW DELHI

**BEFORE DR. B.R.R.KUMAR, ACCOUNTANT MEMBER
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.1408/Del/2020
(Assessment Year : 2015-16)

Zamindara Timber Private Ltd. Imambara, Sadar Bazar, Karnal Haryana- 132001 PAN : AAACZ6530F	Vs.	PCIT Karnal
(APPELLANT)		(RESPONDENT)

Assessee by	Sh. Aman Garg, CA
Revenue by	Sh. M Baranwal, SR. DR

Date of hearing:	18.07.2022
Date of Pronouncement:	22.07.2022

ORDER

PER ANUBHAV SHARMA, JM:

The appeal has been filed by the Assessee against order u/s 263(1) of the Income Tax Act, 1961, dated 20.03.2020 ,in assessment year 2015-16 passed by Commissioner of Income Tax (Appeals)-Karnal (hereinafter referred to as the Revisional Authority) arising out of assessment order dated 17.04.2017 u/s 143(3) of the Income Tax Act, 1961 passed by ITO, Ward-5, Karnal (hereinafter referred to as the Assessing Officer 'AO').

2. During the course of hearing, the Ld. Counsel for the assessee submitted that he has the instruction to withdraw this appeal since it has become infructuous and filed an application to that effect. The Ld. DR has no objection if the appeal is dismissed as withdrawn.

3. In view of the above, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 22nd July, 2022.

**Sd/-
(DR. B.R.R.KUMAR)
ACCOUNTANT MEMBER**

**Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Dated : 22nd /07/2022

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi